

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
(CRIMINAL MISCELLANEOUS JURISDICTION)  
B.A. No. 4964 of 2020**

Binay Kumar Pandey	Versus	..... Petitioner
The State of Jharkhand		..... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conference)**  
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For the Petitioner	: Mr. Sheo Kumar Singh, Advocate
For the State	: Mr. V.V. Pradhan, A.P.P

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**02/Dated: 27/07/2020:**

Learned counsel for the petitioner has submitted that though there are some defects in the bail application as pointed out by the stamp reporter but he has filed an undertaking that he shall remove the defects after the lockdown period is over and the bail application may be heard as it is a regular bail in which petitioner is custody since 19.03.2020.

Considering the same, this Court is inclined to hear the bail application on merits but with condition that petitioner shall remove the defects after the lockdown period is over.

Joint Registrar (Judicial) is directed to ensure the compliance of this order after the lockdown period is over so as to remove the defects.

Heard, learned counsel for the petitioner and learned counsel for the State.

Learned counsel for the petitioner has prayed for grant of regular bail in connection with Tarhasi P.S. Case No.22 of 2020, for the offence registered under Sections 354/354A IPC and under Section 8/10 of POCSO Act.

Learned counsel for the petitioner has submitted that the parties have entered into compromise and the charge has also been framed on 10.06.2020 under Section 354 IPC and Section 10 of the POCSO Act, as such, the petitioner may be enlarged on bail.

Learned counsel for the State has opposed the prayer for regular bail and has submitted that the petitioner is a para-teacher and as per the impugned order, the Headmaster and members of Panchayat Samitee have supported the case of the prosecution, as such, case diary is necessary which may be called for consideration of the prayer for bail of the petitioner.

Considering the rival submissions of the learned counsel for the parties, this Court is inclined to call for the case diary in connection with Tarhasi P.S. Case No.22 of 2020.

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Learned counsel for the State is directed to file detail counter-affidavit.

Let a report be called for from the court concerned regarding present status of the case and expected time to conclude the trial.

Put up this case after receipt of the desired report along with case diary.

**( Kailash Prasad Deo, J.)**

Sandeep/R.S.